

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4269
ANSWERED ON:19.08.2010
THEFT OF COAL FROM WAGONS
Chitthan Shri N.S.V.

Will the Minister of RAILWAYS be pleased to state:

- (a) the details regarding theft of coal from wagons during each of the last two years, quality-wise and zone-wise;
- (b) the details of investigations done in this regard;and
- (c) the action taken by the Railways thereon ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a): A statement is attached.

(b): The cases have been registered by Railway Protection Force under the provisions of Railway Property (Unlawful Possession) Act, 1966 and the accused have been prosecuted in the courts of law.

(c): Following measures are being taken to prevent theft of coal:-

1. Patrolling in yards and other vulnerable areas / sections.
2. Conducting raids in dens of criminals and receivers of stolen Railway coal in order to bring them to book.
3. Armed RPF pickets are deployed in vulnerable sections as and when required.
4. Plain clothed RPF personnel are deployed to collect crime intelligence with a view to tracking down criminals and receivers of stolen Railway property.
5. Close coordination among RPF, GRP and Local Police is maintained at various levels to deal with criminals and receivers of coal stolen from Railways.